

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MR. PAWAN DEV KOTWAL

Criminal Appeal No(s). 2384/2014

VISHWAS KAPOOR & ORS.

Appellant(s)

VERSUS

STATE OF UP & ORS

Respondent(s)

Date : 08/07/2016 This appeal was called on for hearing today.

For Appellant(s)

Mr Mayank Dutta, Adv.
M/s. Karanjawala & Co., Adv.

For Respondent(s)

Mr. Abhishth Kumar, Adv.
Mr Lavish Sharma, Adv.
Mr. H. Raghavendra Rao, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Respondent nos. 1 and 2 are duly represented.

None appears for respondent nos. 3 to 6 despite due service.

Parties are granted four weeks time as last opportunity for filing additional documents.

Registry immediately thereafter to process the matter for being listed before the Hon'ble Court irrespective of the fact whether additional documents are filed or not.

(PAWAN DEV KOTWAL)
Registrar